

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No.1677/2017

New Delhi, this the 16th day of May, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)

Gopi S/o Sh. Banwari (Retd.)
R/o RZG-315, Gali No.5 Raj Nagar, Part-II,
Palam Colony,
New Delhi. .. Applicant

(By Advocate: Shri U. Srivastava)

Versus

1. Union of India through the General Manager,
North Western Railway Malviya Nagar, Jaipur,
Rajasthan.
2. The Divisional Railway Manager,
North Western Railway Bikaner,
Rajasthan.
3. The Asstt. Divisional Engineer,
North Western Railway Bhiwani,
Rajasthan. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant filed the present O.A. seeking the following relief(s):

- “(a) To place the relevant records relating to the present O.A. for the proper adjudication in the matter in the interest of justice.
- (b) To consider and finalize the representation/case of the applicant for granting the overtime allowances for the working period of the applicant beyond 8 hours per day as the respondents prepared the 12 hours duty roaster of the applicant, which is illegal, unjust, arbitrary, against the rules and contrary to the law laid down by the Hon’ble Tribunal, Principal Bench, New Delhi in OA No.107/09 decided on 21.01.11 upheld by the Hon’ble High Court of Delhi in WP(C) 7164/11 as well as in OA No.3054/12 decided on 27.08.13 including OA No.3549/15 decided on 29.08.16.
- (c) To extend the arrears of the overtime allowance, the date of their entitlement with all other consequential benefits accordingly.
- (d) Allowing the O.A. of the applicant with consequential benefits & costs.
- (e) Any other fit and proper relief may also be granted to the applicant.”

3. It is submitted that the applicant has made number of representations to the respondents vide Annexure A/8 (Colly.) but no order has been passed by the respondents so far.

4. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the Annexure A/8 (Colly.) representations of the applicant and pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90

days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(V. AJAY KUMAR)
MEMBER (J)

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